

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

105. C.P. 135/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Ferrero India Private Limited.

Appearance

For Petitioner : Adv. Satvinder Singh a/w. Adv. Lokesh Dhyani, Adv.
Ahmed Chunwala

For RD : Mr. Bhagwati Prasad

SECTION 66(1) OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

It is submitted by the representative of RD, Mr. Bhagwati Prasad that pursuant to the order dated 02.04.2024 the supplementary report has been filed on 13.06.2024. However, the same was not available with this bench.

It is submitted by the Ld. counsel for the petitioner company that the rejoinder to the supplementary report has also been filed on 15.06.2024. However, the same is under scrutiny. Parties are directed to ensure the same is available with this bench and displayed on DMS.

We have heard the Ld. counsel for parties on the provisions relating to section 66 and 68. According to the Hon'ble High Court the two sections are independent of each other. Argument to be continued on **09.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)